

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 105
(IB)-108(PB)/2022
New IA-2673/2023

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd. ... Applicant/Petitioner

Versus

Micro Stock Holdings Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 16.05.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP

: Adv. Sandeep Bajaj, Adv. Devansh Jain, Adv.
Vasudha Chadha, Adv. Kanishk Khetan

ORDER

IA-2673/2023: In view of the averments made in the application and the submissions put forth by Mr. Kanishk Khetan, Ld. Counsel appearing for the RP, **the prayer made in the IA is allowed** and the order dated 13.04.2023 setting the proceedings ex-parte qua Respondent No. 5 is recalled. It is made clear that the rest of the order would remain unchanged. The Respondent No. 5 would be at liberty to file reply to IA-4859/2022 within one week subject to the payment of cost of Rs. 15,000/- to be deposited in the Prime Minister's Relief Fund within one week from today.



(L. N. GUPTA)
MEMBER (T)



(ASHOK KUMAR BHARDWAJ)
MEMBER (J)